

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 112  
CA No. 21/JPR/2022  
CA No. 22/JPR/2022  
CP No. 23/241-242-244/JPR/2021  
Under Section 241-242-244 of  
Companies Act, 2013

**In the matter of:**

**Jugal Kishore Parihar & Ors.**

...Petitioners

**Versus**

**Rajhans Industries Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Shivangshu Naval, Adv.

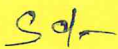
For the Respondent : Samay Maheshwari, Adv.

**ORDER**

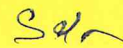
Heard Mr. Shivangshu Naval, Adv. appearing on behalf of the Petitioner. Mr. Samay Maheshwari, Adv. appearing on behalf of the Respondent No. 2,3,4,6 submits that reply has been filed. Copy of the same has been furnished to the opposite counsel. Rejoinder, if any, may be filed within 7 days with an advance copy to the opposite counsel. List the matter on 12.07.2024.

**CA No. 21/JPR/2022, CA No. 22/JPR/2022**

Heard Mr. Samay Maheshwari, Adv. appearing on behalf of the Applicant. Mr. Shivangshu Naval, Adv. appearing on behalf of the Respondent. Reply has been filed in these applications. Rejoinder, if any, may be filed within 7 days with an advance copy to the opposite counsel. List these IAs on 12.07.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 02, 2024